

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

No. O.A. 350/58/2018

Date of Order: 15.06.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

Biswajit Modak & Others.

-vs-

D/O India Post

For the Applicant : Mr. A. K. Banerjee, Counsel  
Mr. P. Sanyal, Counsel

For the Respondents : Mr. R. Roychoudhury, Counsel

Per Ms. Manjula Das, Judicial Member

Heard ld. Counsel for both the parties.

2. The applicant has approached before this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“8(i) An order granting to the applicants under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987 to move this application jointly.

(ii) An order directing the respondents to grant the benefit under BCR Scheme and MACP-II at par with their Juniors, Smt. Bijoli Datta and Aparna Kar with effect from 1.7.2007 and 15.12.2014 respectively and as have been granted to the similar circumstanced employees namely applicants of O.A. No. 1108 of 2008 following the order dated 29.08.2013 passed by the Hon'ble Tribunal and subsequently upheld by the Hon'ble High Court at Calcutta by an order and judgment dated 08.07.2014 passed in WPCT No. 104 of 2014 and as granted many other similarly circumstanced employees mentioned in paragraph 4.8 of this O.A. with all consequential benefits including difference of Pay and allowances.

(iii) An order directing the respondents to pay the applicants all consequential benefits including different of pay and allowances arising out of fixation of pay under BCR and MACP-II Scheme.

(iv) An order directing the respondents to produce/cause production of all relevant records.

(v) Any other order or further order or orders as this Hon'ble Tribunal may deem fit and proper.”

3. Ld. Counsel for applicant submit that presently the applicant will be satisfied if a direction is given to the respondent authority to consider and dispose of his representation dated 29.05.2017 (Annexure A-4 to the OA) within a time frame.

4. By accepting the prayer of the Ld. Counsel for applicant and without going into the merits of the case, I hereby dispose of the OA by directing the respondent authority to consider and dispose of the representation of the applicant dated 29.05.2017 (Annexure A-4 to the OA) within a period of 3 months from the date of receipt of this order.

5. It is made clear that the decision so arrived shall be reasoned and speaking and shall be communicated to the applicant forthwith.

6. With the above observations and directions, the OA stands disposed of. No costs.

7. Consequently, the M.A. filed for joint prosecution, also stands disposed of.

(Manjula Das)  
Member (J)

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